

F.No.A-12026/3/2011-Ad.I
 Government of India
 Ministry of Finance
 Department of Revenue

New Delhi, dated the 8th November, 2011

OFFICE ORDER No.299/2011

The President of India is pleased to appoint Shri A.K.Basu, IRS(IT:74005)(Retd.) as Income Tax Ombudsman at Bangaluru against the existing vacancy in the HAG + pay scale of Rs. 75,500-80,000/- subject to the terms and conditions contained in the Income Tax Ombudsman Guidelines, 2010 for a period of two years with effect from the date of assumption of charge of the post or till the age of 63 years or until further orders, whichever is earlier.

2. He is required to take charge of the post of Income Tax Ombudsman at Bangaluru within 30 days from the date of issue of this order.

Sree Kumar

(V.Sreekumar)

Under Secretary to the Government of India

Copy:

1. Shri A.K.Basu, Chief Commissioner of Income Tax (Retd.), Income Tax Residential Quarters, Type-VI, Flat F-7, Road No.12, Banjara Hills, Hyderabad - 500 034. (A copy of the Income Tax Ombudsman Guidelines, 2010 containing the detailed terms and conditions attached to the post of Income Tax Ombudsman is enclosed).
2. Dir FMO/OSD to MOSF (Rev.)/PMO/PPS to Secy. (Rev.) / Chairman, CBDT/ All Members of CBDT /JS(R) / JS (Admn. CBDT) / Dir (HQ) /Dir (Coord.).
3. Cabinet Secretariat (Ms. Nivedita Shukla Verma, Joint Secretary) for information.
4. Mohd. Moniruzzaman, Under Secretary, DOP&T w.r.t. communication F. No. 18/35/2011-EO(SM.II) dated 02.11.2011
5. Chief Commissioners of Income Tax (CCA), Bangaluru for information and necessary action.
6. Ad.IA/Ad.IB/Ad.VI/Ad.VIA/GAR/Pers./R&I/Parl/IWSU/Coord. / OL Cell/Library
7. Office order folder/Spare copies.....10.

Sree Kumar

(V.Sreekumar)

Under Secretary to the Government of India

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F.No.A-12026/3/2011-Ad.1
 Government of India
 Ministry of Finance
 Department of Revenue

New Delhi, dated the 8th November, 2011

OFFICE ORDER No.303/2011

The President of India is pleased to appoint Shri Prakash Chandra, Indian Revenue Service (Income Tax: 73039)(Retd.), as Income Tax Ombudsman at New Delhi against the vacancy arising on 30.12.2011 on completion of tenure of Shri A.K.Jain, Income Tax Ombudsman, New Delhi, in the HAG + pay scale of Rs. 75,500-80,000/- subject to the terms and conditions contained in the Income Tax Ombudsman Guidelines, 2010 for a period of two years with effect from the date of assumption of charge of the post or till the age of 63 years or until further orders, whichever is earlier.

2. He is required to take charge of the post of Income Tax Ombudsman, New Delhi on 30.12.2011.

(V.Sreekumar)

(V.Sreekumar)

Under Secretary to the Government of India

Copy:

1. Shri Prakash Chandra, Chief Commissioner of Income Tax (Retd.), B-55, Retreat Apartments, Plot No.20, Patpar Ganj, Delhi - 110 092 (A copy of the Income Tax Ombudsman Guidelines, 2010 containing the detailed terms and conditions attached to the post of Income Tax Ombudsman is enclosed).
2. Dir (FMO)/OSD to MOSF (Rev.)/PMO/PPS to Secy. (Rev.)/Chairman, CBDT/All Members of CBDT /JS(R) / JS (Admn. CBDT) / Dir (HQ) /Dir (Coord.).
3. Cabinet Secretariat (Ms. Nivedita Shukla Verma, Joint Secretary) for information.
4. Mohd. Moniruzzaman, Under Secretary, DOP&T w.r.t. communication F. No.18/35/2011-EO(SM.II) dated 02.11.2011.
5. Chief Commissioner of Income Tax (CCA), New Delhi for information and necessary action.
6. Ad.IA/Ad.IB/Ad.VI/Ad.VI.A/GAR/Pers./R&I/Parl/IWSU/Coord./OL Cell/Library
7. Office order folder/Spare copies.....10.

(V.Sreekumar)

(V.Sreekumar)

Under Secretary to the Government of India

(V.Sreekumar)
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F.No.A-12026/3/2011-Ad.I
 Government of India
 Ministry of Finance
 Department of Revenue

New Delhi, dated the 8th November, 2011

OFFICE ORDER No.302/2011

The President of India is pleased to appoint Shri K.P.Singh, IRS(IT:75026)(Retd.) as Income Tax Ombudsman at Lucknow against the existing vacancy in the HAG + pay scale of Rs. 75,500-80,000/- subject to the terms and conditions contained in the Income Tax Ombudsman Guidelines, 2010 for a period of two years with effect from the date of assumption of charge of the post or till the age of 63 years or until further orders, whichever is earlier.

2. He is required to take charge of the post of Income Tax Ombudsman at Lucknow within 30 days from the date of issue of this order.

V. Sreekumar
 (V.Sreekumar)

Under Secretary to the Government of India

Copy:

1. Shri K.P.Singh, Chief Commissioner of Income Tax (Retd.), C-904, Aishwarya Complex, Ellora Park, Near Inox Multiplex, Baroda - 390 007 (A copy of the Income Tax Ombudsman Guidelines, 2010 containing the detailed terms and conditions attached to the post of Income Tax Ombudsman is enclosed).
2. Dir FMO/OSD to MOSF (Rev.)/PMO/PPS to Secy. (Rev.) / Chairman, CBDT/ All Members of CBDT /JS(R) / JS/Admn. CBDT) / Dir (HQ) /Dir (Coord.).
3. Cabinet Secretariat (Ms. Nivedita Shukla Verma, Joint Secretary) for information.
4. Mohd. Moniruzzaman, Under Secretary, DOP&T w.r.t. communication F. No. 18/35/2011-EO(SM.II) dated 02.11.2011
5. Chief Commissioners of Income Tax (CCA), Lucknow for information and necessary action.
6. Ad.IA/Ad.IB/Ad.VI/Ad.VIA/GAR/Pers./R&I/Parl/IWSU/Coord./OL Cell/Library
7. Office order folder/Spare copies.....10.

V. Sreekumar
 (V.Sreekumar)

Under Secretary to the Government of India

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F.No.A-12026/3/2011-Ad.1
 Government of India
 Ministry of Finance
 Department of Revenue

New Delhi, dated the 8th November, 2011

OFFICE ORDER No.301/2011

The President of India is pleased to appoint Shri Mukesh Bhanti, IRS(IT:75011)(Retd.) as Income Tax Ombudsman at Mumbai against the existing vacancy in the HAG + pay scale of Rs. 75,500-80,000/- subject to the terms and conditions contained in the Income Tax Ombudsman Guidelines, 2010 for a period of two years with effect from the date of assumption of charge of the post or till the age of 63 years or until further orders, whichever is earlier.

2. He is required to take charge of the post of Income Tax Ombudsman at Mumbai within 30 days from the date of issue of this order.

S. Sree Kumar
 (V.Sreekumar)

Under Secretary to the Government of India

Copy:

1. Shri Mukesh Bhanti, Chief Commissioner of Income Tax (Retd.), 6/1, Income Tax Colony, Calgary Road, Malviya Nagar, Jaipur (A copy of the Income Tax Ombudsman Guidelines, 2010 containing the detailed terms and conditions attached to the post of Income Tax Ombudsman is enclosed).
2. Dir FMO/OSD to MOSF (Rev.)/PMO/PPS to Secy. (Rev.) / Chairman, CBDT/ All Members of CBDT /JS(R) / JS (Admn. CBDT) / Dir (HQ) /Dir (Coord.).
3. Cabinet Secretariat (Ms. Nivedita Shukla Verma, Joint Secretary) for information.
4. Mohd. Moniruzzaman, Under Secretary, DOP&T w.r.t. communication F. No. 18/35/2011-EO(SM.II) dated 02.11.2011
5. Chief Commissioners of Income Tax (CCA), Mumbai for information and necessary action.
6. Ad.IA/Ad.IB/Ad.VI/Ad.VI.A/GAR/Pers./R&I/Parl/IWSU/Coord./OL Cell/Library
7. Office order folder/Spare copies.....10.

S. Sree Kumar
 (V.Sreekumar)

Under Secretary to the Government of India

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ABC

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 Government of India
 Ministry of Finance
 Department of Revenue

New Delhi, dated the 8th November, 2011

OFFICE ORDER No.300/2011

The President of India is pleased to appoint Shri Kalyan Chaudhuri, IRS(IT:75005)(Retd.) as Income Tax Ombudsman at Ahmedabad against the existing vacancy in the HAG + pay scale of Rs. 75,500-80,000/- subject to the terms and conditions contained in the Income Tax Ombudsman Guidelines, 2010 for a period of two years with effect from the date of assumption of charge of the post or till the age of 63 years or until further orders, whichever is earlier.

2. He is required to take charge of the post of Income Tax Ombudsman at Ahmedabad within 30 days from the date of issue of this order.

Sree Kumar
 (V.Sreekumar)

Under Secretary to the Government of India

Copy:

1. Shri Kalyan Chaudhuri, Chief Commissioner of Income Tax (Retd.), C/o. Ar. Soroshi Michelle Chaudhuri, 'Kurtarkar Joaquim Maria Symphony', Flat No.S-16, 2nd Floor, Block:A-3, Ambhaji, Fatorda (Margao), Goa-403 602 (A copy of the Income Tax Ombudsman Guidelines, 2010 containing the detailed terms and conditions attached to the post of Income Tax Ombudsman is enclosed).
2. Dir FMO/OSD to MOSF (Rev.)/PMO/PPS to Secy. (Rev.) / Chairman, CBDT/ All Members of CBDT /JS(R) / JS (Admn. CBDT) / Dir (HQ) /Dir (Coord.).
3. Cabinet Secretariat (Ms. Nivedita Shukla Verma, Joint Secretary) for information.
4. Mohd. Moniruzzaman, Under Secretary, DOP&T w.r.t. communication F. No. 18/35/2011-EO(SM.II) dated 02.11.2011
5. Chief Commissioners of Income Tax (CCA), Ahmedabad for information and necessary action.
6. Ad.IA/Ad.IB/Ad.VI/Ad.VI.A/GAR/Pers./R&I/Parl/IWSU/Coord./OL Cell/Library
7. Office order folder/Spare copies.....10.

Sree Kumar
 (V.Sreekumar)

Under Secretary to the Government of India

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